Notification of the Ministry of Industry (Department of Heavy Industry)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA). Sir, I beg to lay on the Table, under sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951, a copy (in English and Hindi) of the Ministry of Industry (Department of Heavy Industry), Notification S.O. No. 153(E), dated the 10th. March, 1980. [Placed in Library. See No. LT-550/80.]

SEVENTEENTH AND EIGHTEENTH REPORTS OF THE COMMITTEE OF PRIVILEGES

श्रो राम निवास निर्धा (राजस्थान) : सभापति जो मैशापकी अनुमति से विशेषा-धिकार समिति के सन्नहवे तथा अठारहवें प्रतिवेदन को प्रस्तुत करता ह

QUESTION OF PRIVILEGE

MR. CHAIRMAN: I have an announcement to make. Members may recall that on May 21, 1979 the Chairman had informed the House about the communication dated May 18, 1979 received from the Speaker, Lok Sabha regarding question of privilege given notice of by Shri Jyotirmoy Bosu against Shri Pranab Mukheriee regarding an alleged misleading statement made in the Lok Sabha on the 19th January, 1976, when he was functioning as Minister of State of the Department of Revenue and Banking, on the subject of voluntary disclosure of income and wealth. The Chairman had referred the matter to the Committee of Privileges for examination, investigation and report. The report of the Committee has now been presented to the House today and I am forwarding a copy thereof to the Speaker of the Lok Sabha.

MESSAGES FROM THE LOK SABHA

- (I) The Union Duties of Excise (Electricity) Distribution Bill, 1980.
- (n) The Assam Appropriation (Vote on Account) BUI, 1980.

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- (HI) The Assam Appropriation Bill, 1980.
- (rV) The Bihar Appropriation (Vote on Account) Bill, 1980.
- (V) The Bihar Appropriation Bill, 198«
- (VI) Th_e Gujarat Appropriation (Vote on Account) Bill, 1980.
- (VII) The Gujarat Appropriation Bill, 1980.
- (VHI) The Madhya Pradesh Appro, priation (Vote of Account) Bill, 1980.
- (IX) The Madhya Pradesh Appropriation Bill, 1980.

SECRETARY-GENERAL: Sir. I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I

"In accordance with the provisions of Rules 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Union Duties of Excise (Electricity) Distribution Bill, 1980, as passed by Lok Sabha at its sitting held on the 14th March, 1980.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(H)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Assam Appropriation (Vote on Account) Bill, 1980, as passed by Lok Sabha at its sitting held on the 15th March, 1980.

The Speaker has certified that this Bill js a Money Bill."

(III)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to